

**Central Administrative Tribunal  
Principal Bench**

**CP No.746/2015  
in  
OA No.4325/2015**

New Delhi, this the 14<sup>th</sup> day of December, 2015

**Hon'ble Mr. A.K. Bhardwaj, Member (J)  
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Shri M.L. Khan, Executive Engineer,  
S/oShri A.A.Khan,  
R/o F-13/32, Joga Bai Extn.,  
Jamia Nagar,  
New Delhi.

...applicant

(By Advocate : Shri Rajeev Sharma)

**Versus**

1. Shri P.K. Gupta,  
Commissioner,  
North Delhi Municipal Corporation,  
4<sup>th</sup> Floor, Civic Centre, JLN Marg,  
New Delhi-110 002.
2. Shri Ashim Khurana,  
Secretary,  
Union Public Service Commissioner (UPSC),  
Dholpur House, Shahjahan Road,  
New Delhi.

...respondents

(By Advocate : Shri R.N. Singh and Shri Naresh Kaushik)

**ORDER (ORAL)**

**Mr. A.K. Bhardwaj, Member (J) :-**

Learned counsel for respondents produced a communication dated 09.12.2015, which reads thus :-

“F.8(30)/CED/Pt.IV/2015/3905

Dated: 09.12.15

The Secretary,  
Union Public Service Commission,  
Dhopur House, Shahjahan Road,  
New Delhi-110 001.

(Kind Attention:- (Sh. S.C. Srivastava, Under Secretary,  
UPSC)

Sub:- DPC to the post Superintending Engineer (Civil),  
Group 'A' Post in Pre-Revised Pay Scale Rs.12000-16500  
Revised to Pay Band-3, Rs.15600-39100/- + GP  
Rs.7600/- in pursuance of order dated 19.12.2014 of  
Hon'ble High Court of Delhi in matter of K.C. Meena Vs.  
UOI & Ors. in WP(C) No.5356/2014 read with contempt  
petition bearing No.718/2015 and in Cr. C.P. No.1/2012  
in C.P. No.380/2011 in O.A. No.2740/2009 titled as  
Dalbir Singh Vs. Sh. K.S. Mehra

.....

Ref:- Direction dated 27.11.2015 of Hon'ble CAT in OA  
No.4325/2015 titled as M.L.Khan Vs. North DMC.

Sir,

In continuation of this office letter bearing  
No.F.8(30)/CED/Pt.IV/2015/3713 dated 12.11.2015 and  
for compliance of order dated 27.11.2015 in O.A.  
No.4325/2015 titled as M.L. Khan Vs. North DMC which  
may kindly be read as under :-

*Heard.*

*Issue short notice to the respondents on admission  
and Interim Relief returnable on 04.12.2015.*

*Service Dasti. In the meantime, if Shri Dalip  
Ramnani is considered for next promotion to the post of  
Superintending Engineer, the applicant would also be  
considered for the same. Nevertheless, the  
recommendations of the DCP regarding his promotion  
would not be acted upon.*

2. In this regard, I am forwarding the copy of  
abovesaid order dated 27.11.2015 of Ld. Tribunal with  
the request to consider the name of applicant of O.A.  
No.4325/2015 i.e. Sh. M.L. Khan, Executive Engineer  
(Civil) Sty. No.100 in DCP to consider regular promotion  
to the post of Superintending Engineer (Civil) to be held  
on 16.12.2015.

3. Besides, as per discussion with the officers of  
UPSC, statement of RDA/Police Case, Penalty, I.C.& V.C.

and ACRs are being forwarded in respect of Executive Engineers (Civil) for further necessary action.”

In view of the aforesaid communication, Shri Rajeev Sharma, learned counsel for petitioner submitted that his grievance in the present CP stands satisfied. In the wake, the Contempt Petition is closed. Notices issued to the respondents are discharged. No costs.

**( K.N. Shrivastava )**  
**Member (A)**

**( A.K. Bhardwaj )**  
**Member (J)**

/rk/